

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/528/2011

Jabalpur, this Thursday, the 12th day of September, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. A.K. Sinha, S/o Shri R.S. Sinha, Date of birth 8.4.1974, R/o Lalmati, Siddhbaba Ward, Ramleela Ground, Jabalpur 482001.
2. S.D. Bhatt, S/o Shri J.S.P. Bhatta, Date of birth 8.8.1972, R/o E-189, Sanjay Nagar, Ranjhi, Jabalpur 482001.
3. Sameer Kumar, S/o late Rabindra Nath, Date of birth 20.06.1958, R/o House No.B-61, Siddhi Vinayak Colony, Madhai, Vehicle Factory, Jabalpur 482001.
4. S.K. Yadav, S/o late R.K. Yadav, Date of birth 2.8.1977, R/o MG Road, Sarrapipal, Ranjhi, Jabalpur 482001.
5. Prem Singh Bisht, S/o Shri Dan Singh Bisht, Date of birth 27.5.1974, R/o Q. No.223/5, Civil Colony, 506 ABW, Jabalpur 482001.
6. Vishnu Bahadur, S/o Shri Krishna Bahadur, Date of birth 29.11.1979, R/o 895 3rd Street Bai Ka Baghicha, Ghampur, Jabalpur 482001.
7. Khushal Chand Kosta, S/o late Bhagwandas Kosta, Date of birth 1.7.1978, R/o H. No.448, South Milona Ganj, Jabalpur 482001.
8. Anil Kumar Prasad, S/o Shri J.N. Prasad, Date of birth 23.11.1977, R/o 42, Old Polipathar Colony, Gwarighat Road, Jabalpur 482001.
9. Chandra Bahadur Gurung, S/o late Til Bahadur Gurung, Date of birth 13.10.1957, R/o 1197, Sharda Nagar, Vehicle Road, Ranjhi, Jabalpur 482001

-Applicants

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Union of India, through its Secretary, Ministry of Defence, Raksha Bhawan, New Delhi – 110001.
2. The Directorate General of EME, Army Headquarters, D.H.Q., New Delhi 110001.
3. The Commandant, 506 Army Based Workshop, Jabalpur (MP) 482001.
4. The Commandant Army Base Workshop, Group of EME, Meerut (U.P) 250002.
5. Shri Dilip Kumar Tripathi through the Commandant, 506 Army Based Workshop, Jabalpur (MP) 482001 -**Respondents**

(By Advocate – Shri S.K. Mishra)

O R D E R (O R A L)

By Navin Tandon, AM.

This Original Application has been filed by the applicants for the following reliefs:

“7. RELIEF SOUGHT:

It is, therefore, prayed that this Hon’ble Court may kindly be pleased to:-

- (i) Summon the entire relevant record from the respondents including the note-sheet No.70601/155mm-A/Gen for its kind perusal.
- (ii) Set aside the order dated 14.3.2010 Annexure A/1 and 25.3.2010 Annexure A/2 including the order dated 29.12.2010 Annexure A/9 whereby the persons from Sr. No.45 to 100 have been promoted as Armourer High Skilled Grade-II;
- (iii) Command the respondents to review and reframe the policy dated 14.6.2010 Annexure A/3 keeping in mind the policy decision dated 30.6.2003 Annexure A/7,

in the interest of justice. Further command the respondents to release all the consequential benefits to the applicants as if the impugned order is never passed.

(vii) Any other order/orders, which this Hon'ble Court deems fit and proper may also be passed;

(vii) Award cost of the litigation in favour of the applicant.”

2. The respondents have filed their reply on 30.11.2011 and additional reply on 08.10.2013. Further, through their supplementary additional reply dated 28.04.2018 and 13.08.2019, the respondents have submitted that the matter is still under consideration with the Ministry of Defence for taking one time relaxation in Recruitment Rules from DoP&T and that fresh inputs have been sought from 506 Army Base Workshop.

2.1 Further, the communications dated 08.08.2019 and 17.08.2019 have been filed by the respondents which are taken on record.

3. Since the grievance of the applicant is already under consideration with the respondents, we feel it appropriate to direct the respondents to decide the case in a time-bound matter.

4. Since this O.A is of the year 2011, we expect the respondents to show some urgency in the matter. We also appreciate the fact that the respondents have to deal with other

Ministries. We consider six months time to be sufficient to bring the case to logical conclusion.

5. Accordingly, we dispose of this Original Application by directing the respondents to take a final decision in the matter within six months from the date of receipt of certified copy of this order. It will be pertinent to mention that we have not expressed any opinion on the merits of the case.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-